

(xlii) The Indian Administrative Service (Pay) Twelfth Amendment Rules, 1978 published in Notification No. G.S.R. 1326 in Gazette of India dated the 11th November, 1978.

(Placed in Library. See No. LT—2905/78)

STATEMENT SHOWING RESULT OF MARKET LOANS ISSUED BY GOVT. OF INDIA IN OCTOBER AND NOVEMBER, 1978

SHRI S. D. PATIL: Sir, on behalf of Shri Zulfikarullah. I beg to lay on the Table a statement (Hindi and English versions) indicating the result of the market loans issued by the Government of India in October and November, 1978. (Placed in Library. See No. LT—2906/78)

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Constitution (Authorised Translations) Bill 1978, which has been passed by the Rajya Sabha at its sitting held on the 27th November, 1978."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th November, 1978, agreed without any amendment to the Prize Chits and Money Circulation Scheme (Banning) Bill, 1978, which was passed by the Lok Sabha at its sitting held on the 20th November, 1978."

CONSTITUTION (AUTHORISED TRANSLATIONS) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Constitution (Authorised Translations) Bill, 1978 as passed by Rajya Sabha.

RE. PERSONAL EXPLANATION BY MEMBER

(Interruptions)

MR. SPEAKER: I will give you time but not now. Do not record.

(Interruptions)

MR. SPEAKER: Order, order. I have informed Mr. Paswan that if he wants to make a statement, he has to follow the rules. He has to give me a written statement under the rules. I said: If and when you give a written statement, I will give you an opportunity to make a statement.

(Interruptions)**

MR. SPEAKER: Don't record anything.

Now, Calling Attention. Shri Janardhana Poofary.

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to raise a point of order.

MR. SPEAKER: I will give you time.

SHRI SHYAMNANDAN MISHRA: This is regarding the observation that you made just now. This is regarding the situation in Bihar in which the hon. Member.....

MR. SPEAKER: I have said, under the rules, he must give a statement to the Speaker.

SHRI SHYAMNANDAN MISHRA: The submission that has been made is that you had allowed a Member of this House to make a statement after the incident,—soon after the incident.